

IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.

Present Thiru.R.Sundara Kamesh Marthandan, B.L.

Judicial Magistrate No.IV, Madurai

Friday on this 27th day of November 2020

Cr. M.P. No.2197 of 2020

Sundar, (22/2020)
Son of Muniyandi

...Petitioner/Accused

-vs-

State of Tamil Nadu,
Represented by Sub-Inspector of Police,
Koodalpudur Police Station.
Crime No.1431 of 2020
under Sections 147 IPC, 25(1)(a), 27(1) Arms Act.

...Respondent/Complainant.

This Petition filed under Section 437 Code of Criminal Procedure.

This Petition coming up today before me and upon hearing the argument of Mr. M.Maria Vinola., counsel for the Petitioner and Assistant Public Prosecutor for the Respondent, this court passes the following :-

ORDER

1) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested and remanded to Judicial Custody on 23.09.2020. The petitioner was arrested for offences alleged under Sections 147 IPC, 25(1)(a), 27(1) Arms Act.

2) The Petitioner contend that he is law abiding citizen and that he will not abscond. He is innocent and he has not committed any offence as alleged. The petitioner is in judicial custody for the past sixty six days.

3) The Respondent had strongly opposed granting of bail to Petitioner, that the investigation is in preliminary stage. If he is enlarged on bail, there is possibility of him, committing similar offence. The investigation is not yet completed. He may indulge in threatening the witnesses. There are one previous case pending against the petitioner.

4) The rival submissions made on both side was considered. On perusal of records it could be seen that the Petitioner is in Judicial Custody for the past 66 days. Hence this Court is inclined to enlarge the Petitioner on bail, subject to the following conditions: -

- a. The Petitioner shall execute a bond for Rs. 10,000/- (Rupees Ten Thousand Only) with two sureties each, for like sum.
- b. Thereafter the Petitioner shall appear before this court for a period of Two weeks, daily morning at 10.am.
- c. The Petitioner shall not tamper with evidence, threaten, coerce or in any way dissuade the witness to the incident.

Dictated by me to the Steno Typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 27th day of November 2020.

S/d- R.Sundara Kamesh Marthandan,
Judicial Magistrate IV,
Madurai.